IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 10.04.2003

CA No.164/03

Jawahar Singh Choudhary s/o Shri Chiranji Lal r/o 215/29, Gulab Bari, Ajmer, presently posted at Sr. TIA, Ajmer-I, Ajmer Railway Station.

OA No.165/03

Om Prakash Gaur s/o Shri Shanti Lal Gaur r/o 65 UIT Main Scheme, Notra, Ajmer, presently posted as Sr. TIA, Ajmer.

.. Applicants

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VERSUS -

- Union of India through General Manager, Western Railway, Churchgate, Mumbai.
- The General Manager, North-Western Failway, Jaipur
- 3. The Financial Adviser and Chief Accounts Officer (Admn.), Western Pailway, Churchgate, Mumbai.
- 4. Shri M.S.Panwar, Sr. TIA, C/o Dy. CAO (TA),
 Office North-Western Railway, Ajmer.
- 5. Shri Akhilesh Sharma, Sr. TIA, C/o Dy. CAC (TA),
 Office North-Western Pailway, Ajmer.
- 6. Shri Pyare Lal Chauhan, Sr. TIA, C/o Dy. CAO (TA), Office North-Western Failway, Ajmer.
- 6. Shri Vimal Sheel Bathbre, Sr. TIA, C/o Dy. CAO (TA), Office North-Western Railway, Ajmer.
- 8. Shri S.N.Vaishnev, TIA, C/o Dy. CAO (TA), Office North-Western Railway, Ajmer.

.. Respondents

Mr. Ashok Gaur, counsel for the applicants

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HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)
HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

ORDER (ORAL)

In both the OAs, the applicants have **trem** prayed for the following reliefs:-

- i) by an appropriate order or direction the order dated 31.3.2003 may kindly be quashed and set aside.
- (ii) by appropriate order or direction the Hon'ble CAT may be pleased to direct the Railway Administration to include name of the applicant in the list of Sr. TIA to be transferred from Western Pailway to West-Northern Pailway.

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- iii) any prejudicial order is passed during the pendency of the OA, the same may be taken on record and after perusing the same may kindly be quashed and set aside.
- Heard the learned counsel for the applicants.
- 2.1 He submits that the applicants are aggrieved of the order dated 31st March, 2003 (Ann.A6) whereby on formation of new cones, the applicants have been retained at Western Failway, although they opted for North-Western Pailway while in Western Failway they were posted at Ajmer Division and belong to Ajmer. He also submits that junior to the applicants have been allotted North-Western Failway in preference to the applicants. He further submits that the applicants have not been relieved as yet. They have preferred representations dated 2.4.03 but they are forced to approach the Hon'ble Tribunal since at any time they may be relieved and they will be seriously prejudiced thereafter.
- 3. Without commenting on the merits of these cases,

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we feel that the representations of the applicants be the respondents. disposed $\circ \mathbf{f}$ by circumstances, these OAs are disposed of with the directions to the applicants to file fresh representations to the respondent No.3 with copy to respondent No.2 for information alongwith a copy of this order, within 15 days from today and by speed post to avoid delay. In that event, the respondent No.3 is directed to dispose of the representations of the applicants by a speaking order within 4 weeks from the date of receipt of the representations. It is further directed that in case the applicants comply with the above order, the status-quo with regard to service conditions of the applicants shall be maintained till disposal of their representations.

(M.L.CHAUHAN)

Member (J)

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(H.O.GUPTA)

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Member (A)